

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 3**

**C.P. (IB)/468(MB)2024**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **NIMBUS LOGISTICS VS M/S NOVATECH**  
**PROJECTS (I) PVT LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/468(MB)2024**

- 1) Mr. Pritesh Barud, Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor, when the matter is called out.
- 2) The matter is coming up on the Board for the First Time. In that view of the matter, Registry is hereby directed to issue Notice to the Corporate Debtor clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice, ordered to be issued by the Court, Operational Creditor is also directed to issue Notice to the Corporate Debtor, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, enclosing

therewith proof of service of Notice upon the Corporate Debtor, well before the adjourned date.

- 4) Operational Creditor is further directed to serve a copy of the present Company Petition upon the Corporate Debtor, forthwith.
- 5) After receiving a copy of the present Company Petition, Corporate Debtor shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 6) Stand over to 29.07.2024, for further consideration and hearing. In the meantime, Operational Creditor shall Comply with the Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, thereby serving a copy of the present Company Petition upon the Insolvency and Bankruptcy Board of India, if not served earlier.
- 7) Registry shall accept the Hard Copies of the present Company Petition for the record Purpose.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**